

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 04
167(ND)/2017

IN THE MATTER OF:

Chadha Papers Limited

.... Petitioner/Applicant

v.

Great Value Fuels Pvt. Ltd.

.... Respondent

Order Under Section 241-242

Order delivered on 19.01.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Anjali Bisht, Adv.

For the Respondent

Mr. Ashutosh Gupta, Mr. Ajitesh Kumar, Advs.

ORDER

Ms. Anjali Bisht, Ld. Counsel for the petitioner submitted that the settlement talks are going on between the parties i.e. petitioner and the respondent. Having submitted so, she prays for a short adjournment. In the wake, we deem it appropriate to close the petition. It is made clear that in the event of non-materialization of the settlement talk as indicated by the Ld. Counsel for the petitioner, it would be open to the petitioner to revive the present petition, by moving appropriate application.

Ergo all CAs/IAs pending in the captioned petition stands disposed of at this stage.

SD/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

SD/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)